

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 9352/2024

(Arising out of impugned final judgment and order dated 18-08-2023 in WPC No. 12078/2018 passed by the High Court of Delhi at New Delhi)

CONFERENCE FOR HUMAN RIGHTS (INDIA) (REGD.)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.103876/2024-CONDONATION OF DELAY IN FILING and IA No.103879/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.103878/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 08-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in person is granted.
2. Delay condoned.
3. Issue notice.
4. Dasti, in addition, is permitted.
5. In addition to the usual mode of service, liberty is granted to the petitioner to serve notice through the Central Agency and Standing Counsel for the respondent(s).

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS(ANJU KAPOOR)
COURT MASTER (NSH)

